

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Miscellaneous Appeal No.231 of 2026**

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Sunila Devi & Ors.

... .. Appellant/s

Versus

Union of India through the General Manager, East Central Railway, Hazipur.

... .. Respondent/s

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**Appearance :**

For the Appellant/s : Mr. Vivekanand Vivek, Adv.

For the Respondent/s : Mr. AC to ASG

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**CORAM: HONOURABLE MR. JUSTICE SOURENDRA PANDEY**  
**ORAL ORDER**

2 30-04-2026

Heard the parties.

2. The learned counsel for the appellants submits that the matter cannot be resolved before the *Lok Adalat* and, therefore, it has been prayed that it may be referred to the Bench.

3. In view of aforesaid submission, let this matter be placed before the Bench for proper adjudication.

**(Sourendra Pandey, J)**

Praveen-II/-

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